

an>

Title: The Minister of Law and Justice made a statement regarding setting up of High Courts under the provisions of Andhra Pradesh Reorganisation Act, 2014.

HON. SPEAKER: Now, we will take up item No. 17A – Shri Sadananda Gowda.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Madam Speaker, the Andhra Pradesh Reorganisation Act, 2014 provides that a new High Court be constituted for the State of Andhra Pradesh and the existing High Court will become the High Court for the State of Telangana. Until such time, the High Court of Judicature at Hyderabad will serve as the common High Court for the States of Telangana and Andhra Pradesh.

To enable the creation of a separate High Court for the State of Andhra Pradesh, all the necessary infrastructure such as court buildings, quarters for the judges and officials and staff of the Court has to be created at the place that the Andhra Pradesh Government chooses to locate the High Court. Creation of the infrastructure is the primary responsibility of the State Government and it has to be done in consultation with the State High Court concerned, that is, the High Court of Judicature at Hyderabad, which is the common High Court for the States of Andhra Pradesh and Telangana.

Once the State Governments and the High Court take a decision on all relevant aspects and necessary infrastructure is made available, the Central Government will take immediate steps to issue the notification under the relevant provisions of the law.

The Government had already addressed the Chief Justice of the High Court and the Chief Minister of Andhra Pradesh to take all the necessary steps towards the creation of a separate High Court for the State of Andhra Pradesh.

A Public Interest Litigation, PIL No. 59 of 2015 was filed in the High Court of Judicature at Hyderabad on the issue of setting up of a separate new High Court for the State of Andhra Pradesh. The High Court at Hyderabad pronounced its judgement/Order on 1st May, 2015 directing the Government of Andhra Pradesh to identify and locate the site where the permanent High Court of the State of Andhra Pradesh would be constituted in the territory of Andhra Pradesh. It also directed the State Government to take a decision on the question of allocation of funds and thereafter release, if allocation is made, to incur the expenses for creation of the permanent High Court. The Court also requested the hon. Chief Minister and the hon. Chief Justice to take a decision in consultation with each other to finalise the issue of setting up of the High Court building, Administrative Building, residences of the hon. judges and that of officers of the Court and staff quarters as early as possible, preferably within three months from the date of the communication of the Order.

Meanwhile, the ASG at Hyderabad has communicated that a review PIL was filed by the State Government of Telangana on the above court orders. ASG has also informed that the next hearing of the case is on 14th August, 2015. The matter is *sub judice* in the High Court....(*Interruptions*)